

ITEM NO.32

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25898/2023

[Arising out of impugned final judgment and order dated 05-09-2023 in WB No. 2943/2023 passed by the High Court of Judicature at Allahabad]

INDRA RAJ MAHILA MAHAVIDYALAY ODWARA BASTI & ORS. Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

IA No. 28025/2025 - EXEMPTION FROM FILING O.T.

IA No. 13011/2025 - INTERVENTION APPLICATION

Date : 17-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Ms. Saroj Tripathi, AOR
Mr. Naveen Kumar Tripathi, Adv.
Mr. Purnendu Parth Rai, Adv.
Mr. Sanjay Pandey, Adv.

For Respondent(s) :

Mr. Tanmaya Agarwal, AOR
Mr. Sanjay Jain, Adv.
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

Mr. Shakir Shabir, Adv.
Mr. A.f.faizi, Adv.
Mr. Vikrant Singh, Adv.
Mr. Kausar Raza Faridi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Despite the earlier opportunity given to the respondents to file counter affidavit, the same has not been filed.

2. Even today, the learned counsel appearing for the respondents, seeks some more time to file the counter affidavit.

3 *Prima facie*, we find the case for admission in favour of the appellant.

4. Accordingly, leave granted.

5. Interim Order dated 21.11.2023, shall continue till the pendency of the Appeal.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(POONAM VAID)
ASSISTANT REGISTRAR